

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 162 of 2011

Dated : 3rd November, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Chief Electrical Inspector to Government, Bangalore ... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s): Mr. V.N. Raghupathy

ORDER

It is pointed out that the impugned Order dated 07.07.2011 passed by the Karnataka State Commission is the subject matter of other Appeal Nos. 136 and 137 of 2011 filed by the Respondents herein.

Aggrieved by the Order, the Chief Electrical Inspector to Government, Bangalore, who originally issued notice for electricity tax to the Respondents, has filed this Appeal as against the finding that the Respondents are not captive generating companies.

Therefore, Admit the Appeal. Issue notice to the Respondents returnable on 05.12.2011. Dasti service is permitted.

Post the matter on **05.12.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS